

ITEM NO.6

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).293/2022

TARUN MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION)

Date : 02-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Sharath Sampath, Adv.  
Mr. Manikya Khanna, AOR  
Mr. Pratyaksh Sharma, Adv.  
Mr. Aditya Krishna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 The petitioner has invoked the jurisdiction of this Court under Article 32 of the Constitution seeking a modification of the Covid-19 vaccination policy. The petitioner states that he was vaccinated with the Sputnik-V vaccine, but, since it has not been approved by the World Health Organisation, he is unable to travel abroad. The petitioner seeks a modification of the policy to allow voluntary re-vaccination of persons who have received the Sputnik-V vaccine and are desirous of travelling abroad.
- 2 The Court has been moved under Article 32 without a demand for justice being made before the competent authority. The safety and efficacy of the measure requires a careful and calibrated scientific assessment. Hence, the petitioner is

permitted to highlight the hardship which is being faced by him and perhaps, by similarly placed other individuals, by moving a representation before the Union Ministry of Health and Family Welfare. The petitioner is granted liberty to do so. The MOH&FW is requested to consider it appropriately bearing in mind all relevant aspects with reasonable expedition.

- 3 The writ petition is accordingly disposed of.
- 4 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(RAM SUBHAG SINGH)**  
**COURT MASTER**